

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Competition Appeal (AT) No. 37 of 2019

IN THE MATTER OF:

Ashok Kumar Vallabhanni

...Appellant

Versus

Geetha SP Entertainment LLP & Ors.

...Respondents

Present:

For Appellant: Mr. K.C. Bhanu, Sr. Advocate with Mr. Atul Sharma Advocates.

For Respondent: Ms. Soujanya Kethanja, Advocate for Respondent Nos. 2, 3, 4, 5, 6, 8, 10, 11, 14, 15, 16, 17, 19, 23, 58 & 62.

Ms. Bhabna Das, Advocate for Respondent Nos. 27, 31, 32, 34, 35, 46, 47, 48, 49, 50, 51, 52 & 53.

Mr. T. Vijaya Bhaskar Reddy, Advocate for Respondent Nos. 26, 28, 29, 30, 33, & 63

O R D E R

27.01.2020 Affidavit qua publication of notice in 'Deccan Chronicle' and 'EENADU' filed by the Appellant in terms of Diary No. 17857 along with the relevant cutting of notice published in the said News Papers is taken on record. Delivery of notices is also proved by service affidavit.

These Respondent Nos. 10, 13, 38, 45, 54, 55, 57 and 64 are accordingly declared to have been served.

Thus, service of notice of the Respondents is complete. Ms. Bulbuli Richang, Dy Director, appears on behalf of Competition Commission of India submits that in so far as the question formulated in terms of order dated 15th October, 2019, while issuing notice to Respondents, is concerned, Competition Commission of India, relies on record reflected in the impugned order. No separate replies are proposed to be filed.

Learned counsel for the other Respondents shall be at liberty to file Reply within 4 weeks. Copy thereof be provided to the learned counsel for the Appellant. Rejoinder, if any, be filed within 2 weeks thereof.

Post the Appeal 'For Admission (After Notice)' on **16th March, 2020**.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

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